

सत्र में विश्वविद्यालय अनुदान आयोग (संशोधन) विधेयक, 1968 के पारित हो जाने के पश्चात सरकार ने विश्वविद्यालय अनुदान आयोग का पुनर्गठन किया है ;

(ख) यदि हां, तो पुनर्गठित आयोग के सदस्यों के नाम क्या हैं ;

(ग) क्या यह भी सच है कि पुनर्गठित आयोग ने विश्वविद्यालयों के सहायताार्थ एक नई योजना तैयार की है ;

(घ) यदि हां, तो उसका ब्यौरा क्या है ;  
श्री

(ङ) सरकार का उक्त योजना को किस प्रकार क्रियान्वित करने का विचार है ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) : (क) श्री (ख). जी नहीं ।

(ग) से (ङ). प्रश्न नहीं उठत ।

Vallabhbhai Regional College of  
Engineering and Technology, Surat

\*280. SHRI GEORGE FERNANDES : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have taken any decision on the affairs of the Vallabhbhai Regional College of Engineering and Technology, Surat ; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). At the instance of the Central Government, the Board of Governors of the Regional College has set up a committee to inquire into the affairs of the college including the recent student disturbances on the campus. The report of the committee is awaited.

Ban on Drills in Public Places in  
Delhi

\*283. SHRI SHARDA NAND :  
SHRI RAM AVTAR  
SHARMA :

SHRI KANWAR LAL  
GUPTA :  
SHRI ONKAR SINGH :  
SHRI YASHWANT SINGH  
KUSHWAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the reasons why Government have imposed ban on drills in public places in Delhi ;

(b) the reasons why the Delhi Administration was not consulted before asking it to impose the aforesaid ban ;

(c) whether Government have received any representation against the ban and, if so, the reaction of Government thereto ;

(d) whether it is a fact that there were no communal riots in Delhi during the last three years ; and

(e) if so, the reasons why this ban has been imposed in the capital ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) to (e). A statement is laid on the Table of the House.

*Statement*

The District Magistrate, Delhi, had issued an order on 25th June, 1970 under section 144 prohibiting the holding of physical drills, whether in uniform or otherwise and whether with or without lathis or any other weapon or any object resembling any weapon, by any assembly of five or more persons in any public place or in any place where the members of the public have a right of access. The reasons for promulgation of order have been set out in the order itself. Such exercise of statutory powers by the District Magistrate, Delhi, does not require any consultation with the Delhi Administration. The Government have not received any representation against the order. However, applications have been received by the District Magistrate, Delhi, under section 144(4). Criminal Procedure Code, and are *sub-judice*.

No major communal disturbances had occurred in Delhi during the last three years. However, there have been some minor communal incidents and instances of communal tension during this period.